

(2017) 08 TP CK 0054

Tripura High Court

Case No: Writ Petition (C) No. 42 Of 2014

Anil Chandra Som

APPELLANT

Vs

Udaipur Nagar Panchayat And
Anr.

RESPONDENT

Date of Decision: Aug. 17, 2017

Acts Referred:

- Constitution Of India, 1950 - Article 226
- Tripura Building Rules, 2004 - Rule 5
- Tripura Municipal Act, 1994 - Section 123, 125, 125(1), 125(3), 133

Hon'ble Judges: S. Talapatra, J

Bench: Single Bench

Advocate: R. Dutta, K.K. Pal

Final Decision: Allowed

Judgement